

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.02.2019**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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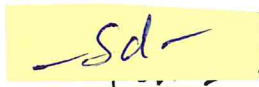
Present: Mr. Alok Kumar Kuchhal, IRP in person
Mr. Shanshak Lal, Advocate for the Respondent

ORDER

Reply is stated to have been filed by the COC with respect to the expenses claimed by the IRP in this case.

Ld. Counsel for the applicant is directed to point out what were the expenses approved by the COC. The difficulty is also in respect to the fees claimed by the IRP. It is considered expedient that whatever fees has been approved by the COC for the RP, pro-data fees be paid to the IRP.

To come up for further consideration on 18th February, 2019.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**